

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Decision: 23.5.2017

Appeal No. E/3233/2007-EX(SM)

(Arising out of Order-in-Appeal No. O.I.A. No. 242(GRM) CE/JPR-I/2007 dated 13.8.2007 passed by the Commissioner Central Excise (Appeals-I), Jaipur)

Bajrang Wire
Products (I) Pvt. Ltd.

Appellant

Vs.

CCE, Jaipur

Respondent

Appearance

None

- for the appellant

Shri G.R. Singh, D.R.

- for the respondent

**CORAM: Hon'ble Mr. Ashok K. Arya, Member
(Technical)**

Final Order No. __53419/2017__

Per Ashok K. Arya :

Shri G.R. Singh, Ld. DR appeared for the respondent-Revenue. Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application filed. On earlier occasions too, when the matter was listed for hearing, no one appeared on behalf of the appellant. It shows that the appellant-assessee is not interested in pursuing the appeal. However, the matter being about ten year old, it cannot be kept pending for long.

2. It may be mentioned as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. Consequently, the appeal is dismissed for default.

(Dictated & pronounced in open Court)

(Ashok K. Arya)
Member (Technical)

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